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O.A. No. 324 of 2012

Pranati Ranjan Mishra.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 03.05.2012

CORAM:

Hon'ble Shri C.R. Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member (Judi.)

Heard Mr. B. Jalli, Ld. Counsel for the applicant.

2. By filing the present O.A., the applicant has made following prayers:

“a. To direct the Respondent No. 1 to 3 to give promotion to the applicant to the post of LSG w.e.f. the date 07.06.2011 where the juniors have been promoted.
b. To direct the Respondent No. 1 to 3 to give all financial benefits which a LSG employee is entitled to from the date of his promotion.
c. Any other order.....”

3. Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has already preferred a representation vide Annexure-7 dated 24.09.2011 before Respondent No.1, which is still pending.

4. Since the representation of the applicant as at Annexure-7 is pending with Respondent No.1, we, at this stage, without entering into the merit of the case, deem it

proper to send the case before the competent authority to take a decision first on the pending representation. As agreed to by the Ld. Counsel for the parties, we direct Respondent No.1 to consider the pending representation by taking a decision regarding claim of the applicant for getting promotion to LSG Grade and pass a reasoned order within 90 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent No. 1 by Speed Post at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by tomorrow, i.e. 04.05.2012.

7. Free copies of this order be handed over to the Ld. Counsel for the parties.

W.S.ets
MEMBER(Judl.)

R.K. Chugh
MEMBER(Admn.)

RK